

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.734/2017

New Delhi, this the 2nd day of March, 2017

HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)

Suresh Kumar Jindal,
S/o Shri Kasturi Lal
(PPO No. 40920151703301F)
Age: 62 years, Designation: Retd. Scientist 'G' as
Director, DESIDOC, DRDO, Delhi
R/o A-2332, Ground Floor, Near Gate No.6,
Green Field Colony,
FARIDABAD-121010.Applicant.

(By Advocate: Mr. Mukesh Kumar)

Versus

1. Union of India
Through its Secretary,
Ministry of Defence, South Block, New Delhi-110 011.
2. Department of Defence Research & Development,
Ministry of Defence, Govt. of India
DRDO Bhawan, Raja ji Marg
New Delhi- 110 105.
Through its Secretary
3. Director of Personnel (DoP)
Through its Director
DRDO Head Quarter, DRDO Bhawan
Rajaji Marg, New Delhi-110105. .. Respondents

ORDER (ORAL)

The applicant retired from the position of Scientist 'G' in DRDO on 30.04.2015 on attaining the age of superannuation. The applicant's case is that in terms of DRDO letter dated 13.05.2009, the special pay of the Scientists 'G' is to be taken into account for

fixation of their pension in the pay scale of Pay Band-4 (Rs.18400-22400) plus Grade Pay of Rs.4000/- p.m. to Scientists in Pay Band-4 (37400-67000) with Grade Pay of Rs.10,000/- w.e.f. 01.01.2006. Learned counsel for the applicant brought to my notice the Civil Pension (Memo) dated 08.04.2015 (Annexure A-4) along with PPO issued by the respondents, which indicates that Special Pay of the applicant has not been considered by the respondents for fixation of his pension. The applicant has represented in this regard vide his representation dated 29.03.2016 Annexure A-5 (colly) but no action has been taken by the respondents on the said representation.

2. In this view of the matter, without going into other merits of the case, I dispose of the OA at the admission stage itself with a direction to the respondents to decide the representation dated 29.03.2016 (Annexure A-5) of the applicant by passing a reasoned and speaking order within a period of eight weeks from the date of receipt of a certified copy of this order. No order as to costs.

3. Let a copy of this OA be attached to this order, which shall be considered by the respondents as an additional representation of the applicant.

**(K.N. Shrivastava)
Member (A)**

/mk/

